

### Bifurcation of Group 'A' Posts in DGI

3709. SHRI ZAINUL BASHER : Will the Minister of DEFENCE be pleased to state :

(a) whether group 'A' posts in the Directorate General of Inspection Organisation have been bifurcated between the civilian and military officers and cadre reviews of the two cadres of civilian and military officers has been done to remove the stagnation and the same has been approved by Government ;

(b) whether the bifurcation of posts has also been upheld by the Supreme Court ;

(c) whether DGI is now interchanging posts between civil and military officers on temporary as well as on permanent basis; and

(d) if so, the details of such changes and reasons for such interchanges?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government letter issued in August 1982 envisages filling up of vacancies of Services and civilian posts by civilian or Service officers, as a temporary measure. Such arrangements are required to be reversed as soon as practicable.

(d) In the last 2 years, such temporary postings were resorted to in 5 cases of Services posts (held by civilian officers) and 7 cases of civilian posts (held by Service Officers). These arrangements, necessitated by administrative consideration, Court orders etc., have in 7 out of 12 cases already been reversed.

### Proposal to promote mini industrial Estates by IDBI

3710. SHRI. K. PRADHANI : Will the Minister of FINANCE be pleased to state:

(a) whether the industrial Development Bank of India (IDBI) has decided to promote mini-industrial estates in the country-side to change the face of rural India;

(b) if so, the broad outlines of the Scheme formulated by this Bank and the capital outlay involved;

(c) whether some such estates will be opened in the tribal backward areas of Orissa also, if so, the number thereof and their likely location; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) IDBI is at present providing direct assistance to Industrial estates with project cost exceeding Rs.3 crores and Refinance Assistance to Industrial estates with project cost of less than Rs. 3 crores. Under the Refinance Scheme, IDBI's assistance is channelised through the agency of SFCs/SIDCs and banks to industrial estates set up by State Small Industries Development Corporations, Infrastructure Development Corporations, other promotional organisations for the small and decentralised sector, cooperatives etc. Under the Refinance Scheme, the minimum amount of loan to an industrial estate eligible for refinance has been fixed at Rs. 2 lakhs. It is also required that the size of industrial estate should preferably be not less than 15 acres of land so as to ensure its viability. IDBI proposes to examine the viability of mini-industrial estates/rural industrial estates with a view to modify the existing refinance scheme to over the requirement of such viable estates.

(c) and (d) Industrial estates to be set up in tribal backward areas of Orissa will also be eligible for refinance provided they meet considerations of viability. The responsibility for promoting and setting up such estates would vest with the Statelevel promotional organisations for the small and decentralised industries. It would not therefore be possible to indicate the number of mini-industrial estates that might be decided

by the state level organisations to be set up in the tribal areas of Orissa and the reasons for the locational decisions of such organisations.

#### Shortage of raw Jute

3711. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) the out come of the recent Indo-Bangladesh trade talks held in Dacca;

(b) whether Indian Trade Mission was not advised to discuss prospects of import of Jute from Bangladesh in the current year; if so, reasons therefor;

(c) whether impact of the lingering shortage of raw Jute in the country is not only likely to affect the growers interests but a number of mills in West Bengal have started cutting back production on the plea of non-availability of Jute, as a result of which a large number of 'badli' Jute mill workers have been rendered Jobless and permanent workers are also being affected as working hours have been reduced; and

(d) if so, steps which Government are taking to prevent reduction of workforce in all Jute mills in the name of shortage of raw Jute which has been resisted by all Jute workers and their trade unions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) and (b) Trade Review Talks between India and Bangladesh were held at Dacca from 24th to 27th July, 1984. Both the sides agreed to take measure towards reducing the imbalance and increasing the volume of trade. However, import of Jute from Bangladesh was not specifically discussed.

(c) and (d) The present raw Jute Prices are ruling much above the minimum statutory prices announced by the Government.

Therefore, the growers interests are not affected adversely. No Jute mill has also closed down so far because of shortage of raw Jute. In fact consumption of raw Jute during the months of May and June, 1984 is substantially higher than that in the comparable period of the previous year. Moreover, to ensure equitable distribution of raw Jute among the mills, and to help the weaker mills, the raw Jute stock holdings of mills have been regulated under the jute (Licensing & Control) Orders, 1961.

Computation of income Tax in cases where landlords receive portion of rent in kind

3712. SHRI DIGAMBER SINGH : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 6749 on 6 April, 1984 regarding free travel facility for landlords of Air India accommodation and state;

(a) whether there exists any mechanism whereby in case the landlord assessee do not declare the value of the part of the rent received in kind in their Income-Tax return, to detect this evasion; if so, the details thereof; and

(b) the action taken by his Ministry as per reply given to part (c) of the question? .

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Yes, Sir. The Income-Tax procedure which enables pre-assessment scrutiny of the return of Income filed by the taxpayer and consequential enquiries which could include, inter-alia, cross checking with the tenant is the mechanism by which detection of evasion of tax can be effected."

(b) The Income-Tax authorities are looking into the cases reported in reply to Unstarred Question No. 2132 on 9.3. 1984 and necessary action is under way. M/s. Air India have also been requested to indicate the details of agreement entered into by it. Their reply is awaited.